

18-2-92.

Present : Shri D.R.Gupta, Counsel for the applicant.
 Shri R.S.Agarwal, counsel for the respdts.

ORDER

(Passed by Hon'ble Mr.I.P.Gupta, Member (A) :

In this application, the applicant was promoted as UDC w.e.f.4.9.85. While working as UDC, he was placed under suspension by Order dated 6.2.1990. The suspension order is at page 14 of the application. The learned counsel for the applicant contends that no charge-sheet has so far been filed either in a court of law or for disciplinary proceedings, under CCS(CCA) Rules, 1965. The learned counsel further contends that the applicant is similarly placed as the applicants in OA No.1142/91 etc. decided on 9.8.91 by the Principal Bench.

2. Since the applicant is similarly placed, we direct that the respondents shall revoke the order of suspension dated 6-2-1990 within a period of 2 weeks commencing from the date of communication of this Order. The respondents should also determine how the period is to be treated and what pay and allowances for the period of suspension should be allowed, within a period of two months from the date of communication of this Order. In case, the applicant has any grievance thereafter, he is free to approach this Tribunal.

3. With these directions, the OA is disposed of at the admission stage, at the request of the counsel for the parties.

PKK.

I.P.Gupta
 (I.P.GUPTA)
 MEMBER (A)

Ram Bal Singh
 (RAM BAL SINGH)